

**Central Administrative Tribunal
Principal Bench**

OA No.3504/2013

New Delhi, this the 28th day of March, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Delhi Nurses Union
B.O. GB Panth Hospital
New Delhi

Through its General Secretary

1. Liladhar Ramchandani
R/o A-1A/32, Street No.9,
Chanakya Puri C-1,
New Delhi.
2. Ruchika Boaz,
D/o Sh. C. Boaz,
R/o Pkt-D, Flat No.486,
Dilshad Garden,
Delhi.
3. Satyendra Singh
S/o Sh. Harvir Singh
R/o Muskan Hostel,
Room No. B-3, Behind G.B. Pant Hospital,
New Delhi.
4. Aunshka Shefali Singh
W/o Sh. Prabhakar Mishra
R/o B-198, 1st Floor, Jawahar Park,
Devil Road Khanpur,
New Delhi 110 062.
5. Ashok Kumar Yadav
S/o Sh. Daya Nand,
R/o Q. No.16, Type-III,
Sri Dada Dev Hospital,
Dabri 110 045.

6. Ashok Kumar Haritwal
 S/o Sh. Ram Kunwar Haritwal
 R/o S-193, Gali No.3,
 School Block, Shakarpur,
 Delhi 110 092. ... Applicants.

(By Advocate : Shri M. K. Bhardwaj)

Vs

Govt. of NCT of Delhi & Ors. through

1. Chief Secretary
 Govt. of NCT of Delhi
 New Secretariat,
 IP Estate, New Delhi.

2. Principal Secretary
 Health and Family Welfare Dept.
 Govt. of NCT of Delhi,
 IP Estate,
 New Delhi.

3. Medical Supdt.
 GB Pant Hospital,
 New Delhi. Respondents.

(By Advocate : Shri Amit Anand)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman:

This OA is filed with a prayer to direct the respondents to fix the emoluments of the applicants on the basis of Basic Pay of Rs.12540 and the Grade Pay of Rs.4600 with DA and other allowances attached to the post of Staff Nurse.

2. The respondents filed counter affidavit opposing the OA.

3. We heard Shri M. K. Bhardwaj, learned counsel for the applicants and Shri Amit Anand, learned counsel for the respondents.

4. In a batch of about 20 OAs, being OA No.2947/2013 and batch, identical issue was involved. This Tribunal held that the Staff Nurses working in the respondent-organisation are entitled to be extended the Basic Pay of Rs.12540 and the Grade Pay of Rs.4600. The matter was carried to the High Court by filing W.P.(C) No.717/2015, and on dismissal of the same, the Government of National Capital Territory of Delhi, have chosen to implement the directions issued in the OA. As recently as, on 07.03.2019, an order was issued by the GNCT of Delhi. The applicants claim to be all Staff Nurses working in the same organisation.

5. Therefore, we dispose of the OA directing that the applicants shall be extended the same benefit as mentioned in the order dated 07.03.2019 passed by GNCT of Delhi, duly verifying their entitlement otherwise.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/